

CRWP-10399 of 2021

**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

(Proceedings through V.C.)

CRWP-10399 of 2021
Date of Decision: 01.11.2021

Harpreet Kaur and another

...Petitioners

Versus

State of Punjab and others

....Respondents

CORAM: HON'BLE MR. JUSTICE ASHOK KUMAR VERMA

Present:- Mr. Davinder Singh, Advocate, for the petitioners.
Mr. C.L. Pawar, Sr. DAG, Punjab.

ASHOK KUMAR VERAMA, J. (ORAL)

Prayer in this petition, filed under Article 226 of the Constitution of India, is for issuance of directions to respondents No.1 to 3 to protect the life and liberty of the petitioners at the hands of private respondents as the petitioners are in live-in-relationship against the wishes of the private respondents.

Perusal of file shows that petitioner No.1 Harpreet Kaur aged about 23 years is legally wedded wife of respondent No.4 Gurjant Singh, and without seeking divorce from her spouse she is living a lustful and adulterous life with petitioner No.2. Once petitioner No.1 is a married woman being wife of respondent No.4-Gurjant Singh, the act of petitioners particularly petitioner No.2 may constitute an offence under Sections 494/495 IPC. Such a relationship does not fall within the phrase "live-in-

CRWP-10399 of 2021

relationship” or “relationship” in the nature of marriage.

Petitioners have no legal right for protection on the facts of the present case inasmuch as the protection as being asked may amount to protection against commission of offence under Section 494/495 IPC. This petition has been filed just to obtain a seal of this Court on their so called live-in-relationship. On the face of it, the representation (Annexure P-3) appears to be a fake document as no receipt or diary number of the office of Senior Superintendent of Police, Barnala is given or attached.

In view of the above, the present petition is dismissed.

November 01, 2021
R.S.

(Ashok Kumar Verma)
Judge

Whether speaking/reasoned Yes/No

Whether Reportable Yes/No

सत्यमेव जयते

